

The Advocates and parties appearing in-person are hereby informed that following Revised Practice Note No. 1 shall come into force with effect from 27.01.2020.

Revised Practice Note No. 1

- (1) Every **appeal/application/petition** in which the appellant/applicant/petitioner does not remove the office objections/defects within 7 days from the date of receipt of letter of objections/defects issued by the Registry as required under rule 25(2) of the Appellate Tribunal for Electricity (Procedure, Form, Fee and Record of Proceedings) Rules, 2007, shall be listed **before the Registrar** for necessary orders.
- (2) Registrar shall, for sufficient cause, return the said document for rectification or amendment to the party filing the same, and for this purpose shall allow to the party concerned such reasonable time as he/she may consider necessary or extend the time for compliance as provided under Rule 25(3) of the APTEL Rules, 2007. However, such grant/extension of time shall not exceed 28 days from the date of receipt of letter of defects/objections by the appellant/applicant/petitioner.
- (3) Where the objections/defects have been duly cured/rectified/removed within the time allowed by the Registrar, such Appeal/Application/Petition shall be numbered.

- (4) Where the objections/defects have not been cured/rectified/removed within 28 days from the date of receipt of letter of defects/objections by the appellant/applicant/petitioner, the same shall be listed in the Court under the caption “**for Directions**” for non-prosecution
- (5) Where the objections/defects have been cured/rectified/removed but the time taken in re-filing of such appeal/application/petition is beyond 28 days from the date of receipt of letter of defects/objections and before the matter is placed for Direction as stated in Clause (4) above, on an application for condonation of delay in re-filing, such matter shall be listed before the Court under caption “**IA for Delay in Re-filing**”.
- (6) Fresh Appeal/Petition shall be posted before the Hon’ble Tribunal only when an IA for urgent listing filed along with appeal/petition and all other matters (appeals/petitions) along with interim applications shall be posted before the Registrar who may deal with the matter in accordance with the practice directions or circulars issued from time to time as per the directions of the Hon’ble Chairperson and hold the proceedings for completion of service and pleadings.
- (7) After disposal of I.A. for urgent listing by the Hon’ble Tribunal, the matter shall be placed before the Registrar to deal with the matter for completion of service and pleadings.

- (8) Registrar shall issue notice in the fresh matters wherein the IAs for condonation of delay, condonation of delay in re-filing, waiver of court fees and IA for leave to file appeal are filed and after filing of the reply/objections on IAs, same may be listed before the Hon'ble Bench for hearing and admission and after disposal of those IAs, the matter may be sent to Registrar for completion of service on the main appeal and completion of pleadings.
- (9) Registrar shall send the fresh matter before the Hon'ble Bench for admission wherein no IAs for condonation of delay, condonation of delay in re-filing, waiver of court fees and IA for leave to file appeal are filed.
- (10) If any IA for condonation of delay in filing reply or rejoinder or sur rejoinder etc. is filed in any matter, Registrar may condone the delay upto two weeks and where the delay is more than two weeks, then that IA will be decided by the Hon'ble Tribunal.
- (11) Registrar may also impose cost upto Rs.3000/- during proceedings in the matter listed before her.
- (12) In absence of Registrar (due to leave etc.) the matters listed before the court of Registrar may be taken up by the Deputy Registrar as link officer.